

**IN THE COURT OF SH. ARUL VARMA, LD. CHIEF METROPOLITAIN MAGISTRATE,
CENTRAL DISTRICT, TIS HAZARI COURTS, DELHI**

FIR No. 50/2020
PS: DBG Road
State Vs. Dinesh Garg

23.07.2020

Present: Sh. Rajeev Kamboj, Ld. APP for the State has been joined via Video Conferencing through Cisco Webex.
Ld. Counsel for the applicant/accused has been joined via Video Conferencing.

This is an application received through E-mail as moved on behalf of applicant for release of Vehicle bearing no. **DL-10SW-6991 (Motor Cycle)**, on superdari.

L.d Counsel has contended that applicant is registered owner of the said vehicle in question.

Reply is received from the IO through E-mail. Police has no objection in release of the said vehicle in question to the registered owner.

Concerned SHO/IO is directed to release the above-mentioned vehicle bearing no. **DL-10SW-6991 (Motor Cycle)** to the registered owner. IO/SHO concerned is also directed to prepare a detailed panchnama of the above stated vehicle and take photographs of the same in terms of directions given in the Judgment of Hon'ble High Court of Delhi titled as "Manjeet Singh Vs. State". Panchnama proceedings shall be conducted at the concerned Police Station. The panchnama and the photographs shall be signed by the applicant, accused (if arrested), complainant and the IO and the concerned SHO shall secure the presence of the aforesaid persons.

Thereafter, the above-said vehicle be released to its rightful owner against receipt and on verification of ownership and identity. The Panchnama and photographs shall be filed in the Court with the charge-sheet as and when the same is filed.

Accordingly, application stands disposed off.

Copy of this order be uploaded on the District Courts website forthwith. Copy of this order be sent to concerned IO/SHO for necessary intimation via official email ID.

(Arul Varma)
CMM (Central), Delhi
23.07.2020